

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH,**  
**COURT-IV**

31. CP(IB)-4537(MB)/2018

CORAM:

SHRI RAJESH SHARMA  
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.04.2021**

NAME OF THE PARTIES: European Projects & Aviation Ltd.  
V/s  
M/s Infro-Alliance Trading Pvt. Ltd.

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. ChandrakantMhadeshwar, Ld. Counsel for the Petitioner present. No Representation on the part of the Corporate Debtor.Despite service of notice, the Corporate Debtor failed to appear today.This bench directs the Counsel for the Petitioner to takeout substituted service by way of publication notice in two daily leading newspapers one in *English* and one in vernacular language i.e. *Marathi* clearly intimating the next date of hearing.
2. It is made clear that if the Respondent fails to appear on the next date of hearing, the right to file reply will be forfeited and the matter will be decided on merits as ex-parte.
3. List this matter for final hearing on **28.04.2021**high on board.

Sd/-  
**RAJESH SHARMA**  
**Member (Technical)**  
SVR

Sd/-  
**SUCHITRA KANUPARTHI**  
**Member (Judicial)**